

ITEM NO.31

COURT NO.12

SECTION III

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014
in CEA No. 50/2014 passed by the High Court Of Judicature At
Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE &
SERVICE TAX, ALLAHABAD
(With interim relief and office report)

Respondent(s)

Date : 22/08/2014

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. M. Y. Deshmukh ,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

personal There is a letter for adjournment on account of
reasons. The matter stands adjourned.

(MEENAKSHI KOHLI)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2014.08.23
06:03:48 IST
Reason: